

Supreme Court. At that time, the people were not surprised. Now, the Laloo government is observing all sorts of restrictions imposed by the Election Commission and now they are trying to have some sort of promulgation of this President's rule there. This is wrong. (*Interruptions*)

MR. SPEAKER: Now, you please sit down.

DR. MUMTAZ ANSARI: If this sort of a thing takes place, in that case, there will be a rebellion and the people of Bihar cannot be stopped from that. There will be a complete and total confusion in that part of the country. Then, the Central Government and the Election Commission will be held responsible for the consequences.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, a serious situation had arisen and we are discussing that here. I am happy that we have allowed the Leaders of Parties to express their opinion on this matter.

First of all, I would like to repudiate strongly the insinuation and allegations made that there is a conspiracy of hide and seek.

13.00 hrs.

I want to make it absolutely clear that the Central Government and the Election Commission have been handling the entire matter in their own spheres on the basis of merits. There is no question of any conspiracy or any such understanding which goes contrary to the Constitution or contrary to the Rules. Sir, here I would like again to say that the elections have to be held in a fair and frank manner, in such a manner that electorates can cast their votes without fear or favour. Therefore, Sir, taking into account the opinions expressed in the House we would like to consider this matter and come to a decision. We have got the report from the Bihar Administration, from the Bihar Governor and we will consider it today. Today we will consider the matter and come to a conclusion as to what action should be taken. (*Interruptions*)

13.0½ hrs.

PAPERS LAID ON THE TABLE

Economic Survey, 1994-95 and Report of the Tenth Finance Commission, together with explanatory Memorandum showing action taken thereon.

THE MINISTER OF FINANCE (SHRI MANMOHAR SINGH): I beg to lay on the Table—

- (1) A copy of the 'Economic Survey, 1994-95' (Hindi and English versions).

(Placed in Library. See No. LT-7074/95)

- (2) A copy of the Report (Hindi and English versions) of the Tenth Finance Commission together with an explanatory Memorandum showing the action taken thereon, under article 281 of the Constitution.

(Placed in Library. See No. LT-7074/95)

Annual Report and Review on the Working of the Centre for Railway Information Systems for 1991-92 alongwith a statement showing reasons for delay in laying the papers etc.

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I bet to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems for the year 1991-92 alongwith audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems for the year 1991-92.

[Placed in Library See No. LT-7076/95]

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7076/95]

- (3) A copy of each of the Following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a)(i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1993-94

- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7077/95]

- (b)(i) Review by the government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1993-94.

- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) of (3) above. [Placed in Library See No. LT-7078/95]

Notifications under Standards of Weights and Measures Act, 1976.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): I bet to lay on the Table:—

- (1) A copy of the Standards of Weights and Measures (Packaged Commodities) Third Admendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 863(E) in Gazette of India dated the 14th December, 1994 under sub-section (4) of section 83 of the